

Central Administrative Tribunal, Principal Bench

O.A.No.1733/96

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi, this 21st day of March, 1997

1. Shri Ved Parkash
s/o Shri Ram Parsad
Safaiwala
Under Chief Health Inspector
Northern Railway
Railway Station
Delhi.

2. Shri Ram Parsad
s/o Shri Ram Kishan
Retd. Safaiwala
Under Chief Health Inspector
Northern Railway
Railway Station
Delhi.

Resident of Quarter No.C-3
Block No.58. Chhoti More Sarai
Delhi.

... Applicants

(By Shri B.L.Madhok, Proxy of
Shri B.S.Maine, Advocate)

Vs.

Union of India, through

1. The General Manager
Northern Railway
Baroda House
New Delhi.

2. The Divisional Railway Manager
Northern Railway
State Entry Road
New Delhi.

3. The Divisional Superintending Engineer
Northern Railway
Divl. Rly. Manager's Office
State Entry Road
New Delhi.

... Respondents

(By Shri R.L.Dhawan, Advocate)

O R D E R(Oral)

The OA had been filed by the Applicant No.1, who is a regular Safaiwala with a prayer that the quarter allotted to ^{and who also} the Applicant No.2 who is father of Applicant No.1, served in the office of respondents, be regularised in his name from the date his father retired i.e. 31.3.1993 and only normal rent for the said period be recovered from him. The learned

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counsel for the respondents filed their reply stating that the Competent Authority has decided to regularise the said quarter in favour of applicant No.1 from 1.4.1993 and normal rent would be charged from applicant No.1 for the said quarter from 1.4.1993. A copy of the letter dated 2.1.1997 to that effect has also been annexed with the reply.

2. Now that the reliefs sought for have been fully granted by the respondents, this OA has become infructuous. Therefore, OA is accordingly ~~dismissed~~ disposed of. No costs.

R.K. Ahuja
(R.K. AHUJA)
MEMBER(A)

/rao/